

DIN Process Document

1. What is the procedure of obtaining DIN?

As per the revised procedure for DIN Allotment, any person intending to apply for DIN shall have to make an application in eForm DIN 1 and should follow the following procedure:

1. eForm DIN-1 has to follow the offline eFiling process. For more details regarding the same visit eFiling FAQ's.
2. Attach the photograph and scanned copy of supporting documents i.e. proof of identity, and proof of residence as per the guidelines. Physical documents are not required to submit at DIN cell.
3. Along with the supporting documents, verification by the applicant for applying for allotment of Director Identification Number (DIN) shall also be attached. This shall contain the Name, Father's name, date of birth, present address and text of declaration and physical signature of the applicant.
4. The eForm shall have to be digitally signed and shall be uploaded on MCA21 portal.
5. Upon upload, Pay the fees for DIN1 eForm. Only electronic payment of the fees shall be allowed (I.e. Netbanking / Credit Card). No challan payment will be accepted under revised procedure of DIN allotment.

The user is required to get himself/ herself registered on the MCA21 Portal to obtain login id, which is necessary for payment of the fees. After obtaining the login-id, Login to the MCA21 portal and click on 'eForm upload' link available under the 'eForms' tab for uploading the eForm DIN 1. eForm DIN-1 will be processed only after the DIN application fee is paid.

6. Upon upload and successful payment,

In case Form DIN 1 details have not been identified as potential duplicate, Approved DIN shall be generated and if the details have been identified as potential duplicate, Provisional DIN shall be generated.

7. Processing of e Form DIN 1

In case, DIN 1 is a potential duplicate, the MCA DIN cell will examine the e Form DIN 1 and same shall be disposed of within one or two days.

8. Intimate approved DIN to your Companies

On approval of DIN, intimate your DIN to all the company (ies) (within a period of 30 days from the date of approval) in which you are a Director, in form DIN-2. Form DIN-2 can be downloaded and printed from the 'DIN' link on the homepage of MCA portal.

9. Company to intimate your DIN to ROC

After the Director has intimated the DIN allotted to the company(ies). The Company(ies) is/are then required to intimate the DINs of its directors to the ROC in Form DIN-3 within a period of seven days of receiving form DIN-2.

(Filing of DIN-3 is applicable only in cases, where the date of appointment of director(s) in such company(ies), is prior to September 1, 2007)

10. Post-approval changes in particulars of DIN-1

If there is any change in the particulars submitted in form DIN-1, applicant can submit e-form DIN-4 online. For instance in the event of change of address of a director, he/ she is required to intimate this change by submitting eform DIN-4 along with the required attested documents.

2. What things should be taken care of while filling form DIN-1?

Please note that Income Tax PAN is mandatory in case of Indian applicants so the applicant details (name, father's name, date of birth) should be as per the PAN details. The particulars filled in form DIN-1 should match with the details given in the supporting documents to be submitted along with DIN application. Any mismatch will lead to rejection of DIN application. Particulars filled in form DIN-1 should match with the details given in the supporting documents to be submitted along with DIN application. Any mis-match will lead to rejection of DIN application.

The e-Form DIN 1 should be digitally signed by a practicing professional (CA/ CS/ CWA)

3. Whether any fee is payable along with application for allotment of DIN?

Yes, DIN application fee of Rs. 100/- is payable w.e.f. 1st July, 2007.

4. How to enquire about the status of the payment made for Form DIN-1?

Status of the payment made for Form DIN-1 can be enquired from 'Track Payment Status' link on the homepage of www.mca.gov.in.

5. What are the scanned documents required to be attached with DIN 1?

- ☑ High resolution photograph of the applicant
- ☑ PAN is mandatory now. So copy of pan is mandatory for identity, name, father's name and date of birth.
Proof of father's name is not required in the case of foreign nationals
- ☑ Copy of passport is mandatory as an id proof in the case of foreign nationals.
- ☑ Present Address proof which should not be older than 2 months"
- ☑ Annexure - 1 as per the format given on the website

For more details please see [FAQs on MCA21 portal](#)